

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 823 of 2003

Jabalpur, this the 2nd day of December, 2003

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

H. Ramaseshan, aged 41 years,
Occupation-Service, Works
Manager, Ordnance Factory,
Chanda.

... Applicant

(By Advocate - Shri S.P. Sinha)

V e r s u s

Union of India, through
its Secretary, Department of
Defence Production and Supplies,
Ministry of Defence, New Delhi.

... Respondents

O R D E R (Oral)

By G. Shanthappa, Judicial Member -

The above Original Application is filed seeking the relief to quash the OM dated 18th July, 2003 (Annexure A-1) and also alternative relief for directing the respondents to pass a reasoned order after affording personal hearing and taking into account the facts and circumstances of the case.

2. The case of the applicant is that there was a charge against him under the Prevention of Corruption Act by the Special Judge, CBI, Jabalpur. He was convicted by the Sessions Court and against which the applicant filed an appeal before the Hon'ble High Court of Madhya Pradesh at Jabalpur in Criminal Appeal No. 1418/2002 as per Annexure A-8. The said criminal appeal is pending in the Hon'ble High Court. The same is posted for hearing during the month of January, 2004. In the meanwhile the applicant was served with a show cause

